

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. – IV

Excise Appeal No. 50273 of 2019 [SM]

[Arising out of Order-in-Appeal No. 493-495 (SM) CE/JPR/2018 dated 27.11.2018
passed by the Commissioner (Appeals), Central Excise & CGST, Jaipur]

(3) M/s.Bhiwadi Rolling Mills Pvt. Ltd. ...Appellant
C/o.Naveen Bindal, 2307/1, Sector 38-C,
Chandigarh

VERSUS

Commissioner of Central Excise, Alwar ...Respondent
Alwar, Rajasthan

APPEARANCE:

Mr. Santhanam, Advocate for the Appellant No. 1 & 2
Ms. Jwaria Kainaat, Advocate for the Appellant No.3
Mr.K. Poddar, Authorised Representative for the Respondent

Coram: HON'BLE MRS. RACHNA GUPTA, MEMBER (JUDICIAL)

DATE OF HEARING : 13.11.2019
DATE OF DECISION: 24.12.2019

The appeal is allowed. For order, see order of date in Excise
Appeal No.50123 of 2019.

(RACHNA GUPTA)
MEMBER (JUDICIAL)

Anita